

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 368/2018  
With  
CP (IB) No. 187/Chd/Hry/2018**

**Under Section 9 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

Noble Resources International Pte Ltd.  
having its registered office at 60, Anson  
Road, #19-01, Mapletree Anson,  
Singapore-079914.

...Applicant-Operational Creditor

Vs.

Uttam Galva Metalics Limited, having  
its registered office at 502, Global  
Foyer Building, Sector 43, Golf  
Course Road, Gurgaon,  
Haryana -122002.

...Respondent-Corporate Debtor

**Order delivered on:11.09.2018**

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member(Judicial).  
Hon'ble Mr. Pradeep R. Sethi, Member(Technical)**

For the petitioner : Mr. Sahil Sharma, Advocate.

For the respondent : Mr. Karan Rana, Advocate for Mr. Tarun Lehal, Advocate  
for the Interim Resolution Professional.

**ORDER (Oral)**

**CA No. 368/2018**

The prayer made in this application is for condonation of delay in filing affidavit of service. For the reasons stated in the application, the same is allowed and the delay in filing the affidavit of service is condoned. CA No. 368/2018 stands disposed of.

**CP (IB) No. 187/Chd/Hry/2018**

Mr. Tarun Vir Singh Lehal, Advocate has filed Power of Attorney on behalf of the Interim Resolution Professional appointed by the Mumbai Bench of the NCLT. The learned counsel for the petitioner submits that the instant

petition may be disposed of as another petition No. C.P.(IB)/2054/MB/2018 filed by the State Bank of India against the respondent-corporate debtor under Section 7 of the Insolvency and Bankruptcy Code, 2016 has been admitted by the Mumbai Bench of the Tribunal, with liberty to the petitioner to file claim before the Interim Resolution Professional/ Resolution Professional, appointed in the said case. The instant petition is, therefore, disposed of with liberty aforesaid.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

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Sd/-  
(Pradeep R. Sethi)  
Member(Technical)

September 11, 2018  
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